

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.4433

TO BE ANSWERED ON WEDNESDAY, THE 29th MARCH, 2017

Hindi and Other Regional Languages in Courts

4433 SHRI AJAY MISRA TENI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to make use of Hindi and other regional languages in the proceedings of High Courts compulsory;
- (b) if so, the details thereof; and
- (c) the efforts made by the Government so far for use of Hindi and other regional languages in the proceedings of court?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE & ELELCTRONICS AND
INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

(a) to (c) : In terms of the provisions under Article 348 (2) of the Constitution and Section 7 of the Official Language Act, 1963, use of Hindi has been authorized in the Proceedings as well as in the Decree, Judgments in the High Courts of the States of Rajasthan, Madhya Pradesh, Uttar Pradesh and Bihar.

The requests relating to use of Tamil, Hindi & Gujrati languages in the High Courts of Madras, Chhattisgarh and Gujrat respectively were forwarded to Hon'ble the Chief Justice of India in accordance with the decision dated 21.05.1965 of the Cabinet Committee which required that consent of Hon'ble the Chief Justice of India be obtained on any proposal relating to use of a language other than English in the High Court.

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Hon'ble the Chief Justice of India on 18.01.2016 has conveyed that the Full Court, after extensive deliberations, did not favour the proposals and reiterated the Resolution which was adopted on 07.05.1997 and was reiterated on 15.12.1999 and on 11.10.2012, also keeping in view the Cabinet Committee decision dated 21.5.1965.
